264	Written Answers to	[RAJYA S	ABHAJ	Unstarred Questions
Yea	ır	Total	SC	ST
201	1-2012	23292	3334	2378
201	12-2013	28467	3965	2722
201	13-2014	31805	5579	3271

- (iv) Information pertaining to recruitment of Group 'D' employees is being collected from Zonal Railways.
- (c) The total number of backlog vacancies (Group 'B' and 'C') of Scheduled Castes (SCs) and Scheduled Tribes (STs) as on 31.03.2013 on Indian Railways are as under:-

Category	Group 'B'	Group 'C
SCs		6795
	Presently there is no direct recruitment in Group 'B'	
STs		6412

## Treating waitlisted e-ticket holders at par with waitlisted physical ticket passengers

3357. SHRI SANJAY RAUT: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the High Court of Delhi has directed Railways to ensure that waitlisted passengers holding e-tickets are treated at par with waitlisted passengers holding physical tickets:
  - (b) if so, Government's response thereto and by when it would be executed; and
- (c) the details of steps taken or proposed to be taken by Railways to ensure that touts do not block seats by making reservation under bogus names and then sell the seats to bonafide passengers willing to pay premium?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA): (a) The Hon'ble High Court of Delhi in the order given on 15.07.2014 had directed that Indian Railways should consider ways and means of giving an option to passengers purchasing e-tickets to not have their tickets cancelled automatically at the time of preparation of final chart before departure of the train and if they so desire take a chance by going to the Railway station and availing of seats/berths of the passenger who fail to show up.

(b) For passengers booking the tickets through internet, the option of buying

Written Answers to

i-tickets including waitlist i-tickets. which are tickets in the physical form, is already available. Such waitlisted i-tickets are not cancelled either before or after chart preparation without the request of the passenger. The Hon'ble Court has given six months time to Indian Railways for responding to the above order.

- The following measures have been taken to curb blocking of seats by touts by making bogus reservation:
  - Carrying of prescribed original Identity Proof has been made compulsory for one of the passengers while undertaking journey in reserved class. Ticket checking staff have also been asked to be more vigilant and conduct proper/ thorough checks of prescribed ID proofs of passengers undertaking journey in reserved coaches.
  - Surveillance at reservation offices has also been stepped up by installing Close Circuit Television at important Passenger Reservation System (PRS) locations to keep watch on any possible touting activities.
  - Joint as well as independent checks are conducted by Commercial, Vigilance and Security Departments to curb the activities of touts. These checks are supplemented by checks on the train to detect the cases of transferred reserved tickets.
  - General public are also educated through Public Address System and media, not to buy tickets from touts/unscrupulous elements and consequences of buying tickets from these sources.

## Confirmation of waitlisted tickets

3358. SHRI GULAM RASOOL BALYAWI: Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that the highest number of waitlisted train tickets are for trains going to Bihar;
  - (b) if so, the reasons therefor;
- whether it is also a fact that most of the recommendations of Members of Parliament for confirmation of waitlisted tickets are ignored;
  - (d) if so, the reasons therefor;
- whether it is a fact that a racket is operating in confirmation of train tickets; and